

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, DELHI**

O.A. No. 494/2025

IN THE MATTER OF:

Nirmala Sharma and others

..... Applicants

Versus

State of Himachal Pradesh and others

..... Respondents

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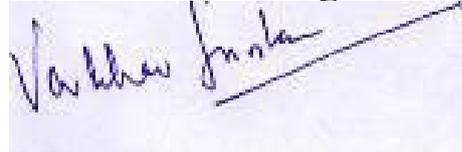
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Respondent No. 4

Dated: 17.11.2025

Place: Dharamshala

Through Counsel



Vaibhav Srivastava (Advocate)

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, DELHI

O.A. No. 494/2025

IN THE MATTER OF:

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State of Himachal Pradesh and others

..... Respondents

RESPONSE/REPLY TO ORIGINAL
APPLICATION ON BEHALF OF
RESPONDENT NO. 4 i.e. HP STATE
POLLUTION CONTROL BOARD IN
COMPLIANCE TO HON'BLE
NGT'S ORDER DATED 25.09.2025.

MAY IT PLEASE YOUR LORDSHIPS:-

Preliminary Submissions:-

- 1 That the present application has been filed by the applicant for quashing and setting aside the mining lease, environmental clearance, and letter of intent (LOI) issued in favour of Respondent No. 9 i.e. M/s Kathla Mata Stone Crusher, VPO Tiara, Tehsil & District Kangra H.P. It is pertinent to submit here that a similar petition i.e. CWP No. 11671/2025, titled as M/s Mata Ashapuri Stone Crusher Vs. State of H.P. &

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ors. is also pending before the Hon'ble High Court of H.P. on similar grounds for quashing of mining lease, environment clearance, letter of intent. In this CWP, the Hon'ble High Court of H.P., vide order dated 27.08.2025, has also allowed the mining process subject to certain conditions. (Copy of order dated 27.08.2025 passed by the Hon'ble High Court of H.P. is annexed as **Annexure R-4/1**).

ON MERITS:-

A-B That the contents of paras A-B are a matter of record and need no reply from the replying respondent.

1 That the contents of para-1 to the extent of citizenship status of the applicants are a matter of record. As regard to the issue of grant of mining lease and LOI and environment clearance to the Respondent No. 9, the same pertains to the Industries Department and State Level Environment Impact Assessment Authority (SEIAA), respectively. So far as Respondent Board is concerned, Consent to Establish has been granted to the Respondent No. 9 i.e. M/s Kathla Mata Stone Crusher under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, vide letter dated 09.09.2025, as per policy guidelines for setting up of stone crushers

and after the Hon'ble High Court of H.P., allowed the

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unit to go ahead with mining process, strictly in consonance with the permission that has been granted and separate account to be maintained by the private respondents in CWP No. 11671/2025. The Respondent No. 9 has also submitted to the State Board, the prior permission of concerned Department before applying Consent to Establish i.e. mining lease, approved mining plan, provisional registration granted by the Department of Industries and Environmental Clearance etc. (Copy of Consent to Establish dated 09.09.2025 is annexed as **Annexure R-4/2**).

- 2 That the contents of para-2 relate to issue of location of State of Himachal Pradesh at the foot hill of Himalyas and issue of greenery and natural resources, which are a matter of record hence, need no reply from the replying respondent.
- 3 That the contents of para-3 relate to framing of H.P. Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transport and Storage) Rules, 2015 which pertains to the Industries Department. The issuance of EIA Notification, 2006 by the Ministry of Environment, Forest & Climate Change (MoEF & CC) which mandated requirement of prior Environmental Clearance in respect of mining of minor minerals and constitution of State Environment

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Impact Assessment Authority (SEIAA), are a matter of record and need no reply from the respondent-Board.

4 That the contents of para-4 relate to issue of amendment in EIA Notification, 2006 by MoEF & CC on the directions passed by the Hon'ble Supreme Court of India SLP (C) Nos. 19628-19629 of 2009, titled as Deepak Kumar Vs. State of Haryana to the effect of requirement of prior environmental clearance for mining of minor minerals irrespective of mining area, preparations of District Survey Reports for sand mining, river bed mining and other minor minerals, environment clearance in cluster situation and monitoring and regulation of sand, which are matter of record and need no reply from the replying respondent.

5-14 That the contents of para 5-14 relate to requirement of preparations of a District Survey Reports (DSRs) before grant of mining lease/Letter of intent as per Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for sand Mining, 2020 which pertains to Mining Department. The issue of grant of environmental clearance to Respondent No. 9 pertains to the State Environment Impact Assessment Authority (SEIAA).

15 Contents of para-15, regarding washing away of M/s Soma Stone Crusher which was located at Khasra No.

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1003/1 in Mauza Jaisinghpur, Mohal Kutahan, Gram Panchayat Bagkulja, Tehsil Jaisinghpur, District Kangra, H.P. in the year-2023, due to flash flood in River Beas are a matter of record and need no reply from the replying respondent.

16-23 That the contents of paras 16-23, relate to issues of alleged illegal mining on the river bed by the Respondents No. 9-10 and registration of FIR in the police station and quashing of such FIR by the Hon'ble Supreme Court of India on technical grounds, preparation of DSR and issuance of Environmental Clearance are a matter of record and need no reply from the replying respondent.

With regard to the issue of illegal mining, it is submitted that mining activities are regulated under the Mines and Minerals (Development and Regulation) Act, 1957. The State Board has not been mandated under the Mines and Mineral (Development and Regulation) Act, 1957. It is further resubmitted that as per the directions of Hon'ble NGT in OA No. 360/2015, the State Govt. vide Notification No. STE-E(5)-2/2021 dated 18.08.2022 (**Annexure R-4/3**), has notified/laid down an elaborate procedure for assessment and recovery of compensation for damage done to the environment and ecology due to illegal

Narain Gupta

Asst. Environmental Engineer
H.P. State Pollution Control Board
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mining activities wherein, a committee under Sub-Divisional Magistrate has been constituted to ascertain the amount of damage done to the environment & ecology due to illegal mining activities and recover it by ascertaining the identity of illegal miners with the assistance of Mining Officers, Police, PWD, Forest Department etc. The Committee may also take assistance of any other department/officer/authority at District Level which they deemed fit.

24 (A-E) In reply to grounds taken in paras (A-E), the submissions already made above are reiterated.

(F) In reply to grounds taken in para (F), it is submitted that the Environmental Public hearing for proposal of river bed mining project for extraction of sand, stone and bajri, located at Mauza Jaisinghpur, Mohal Bag Kuljan, Tehsil Jaisinghpur, District Kangra, proposed by Smt. Kalpana Devi, proprietor of M/s Kathla Mata Stone Crusher was conducted by the State Board on 22.08.2019 as per the Terms of Reference (TOR) approved by the State Environment Impact Assessment Authority (SEIAA) and the procedure laid down under EIA Notification, 2006 after adopting due procedure viz. giving public notice in 2 numbers of newspaper (Hindi and English), drum beating and pasting/circulating of public notice in the concerned as well as adjoining Gram Panchayats. (Copy of

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attendance sheets are annexed as **Annexure R-4/4, collectively**). Therefore, it is denied that the said public hearing conducted by the State Board, suffers from illegality and flaws, as alleged.

(G-K) In reply to paras (G-K), submissions already made in paras supra, are reiterated.

25-26 That the contents of paras 25-26 are denied.

27(i-vi) That the applicants are not entitled for any relief as claimed in paras 27 (i-vi) from the respondent-Board, in view of the submissions made hereinabove.

Preyer:-

In view of submissions made above, the present application may kindly be disposed of qua the replying respondent. Any other order deemed fit by this Hon'ble Court may kindly be passed in public interest.

Vaibhav Srivastava
Respondent No. 4
Asstt. Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)
Through Counsel

Vaibhav Srivastava
(Advocate)

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BEFORE THE HON'BLE NATIONAL GREEN
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O.A. No. 494/2025

IN THE MATTER OF:

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Versus

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..... Respondents

AFFIDAVIT

I, Varun Gupta, son of Sh. Suman Gupta, aged about 40 years, presently, working as Assistant Environmental Engineer, Regional Office, H.P. State Pollution Control Board, Dharamshala, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under: -

1. That I am duly authorized to file the accompanying reply to OA and the same has been drafted at my instance and under my instructions.
2. That the contents of para-1 of preliminary submissions and paras 1-27 (on merits) of reply are true and correct to the best of my knowledge, derived from official record. No part of it is false .

Varun Gupta
Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)

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and nothing material has been concealed therefrom.

3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief.

Verified at Dharamshala on 17th day of November, 2025.

Varun Gupta
DEPONENT

Asstt. Environmental Engineer
HP State Pollution Control Board
Him Parivesh Bhawan, Dari
Dharamshala, Distt. Kangra (H.P.)



Certified That The Above Was declared as oath/ affirmation before me as.....
.....This Date 17.11.25 of 2025
By Sh./Smt. Varun Gupta age 40 years
Deponent who was personally known to identified by Sh. Saujeer Kumar who is personally known to me. clear

A
Oath Commissioner

Certified that this affidavit has been read over and explained in vernacular/English to Hindi to Sh./Smt. Varun Gupta S/o. Suman deponent who seemed to have Accepted understood the same at the time of making there of

Oath *A* Commissioner

No. 1585 Date 17.11.25 Time 10:40 AM
DEPONENT is identified by Sh./Smt. Saujeer Kumar, Clear H.P.S.P.C.B
Signature of the Identification (Signature) D/Shala

Oath *A* Commissioner

ATTESTED

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Oath Commissioner
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**M/s Mata Ashapuri Stone Crusher v. State of
H.P. & Ors.
CWP No.11671 of 2025**

27.08.2025 Present: Mr. Ankush Dass Sood, Senior Advocate, with Mr. Ankit Dhiman, Advocate, for the petitioner.

Mr. Pushpinder Jaswal, Additional Advocate General, for respondents No.1 to 5 and 7 to 9-State.

Mr. Dhiraj Thakur, Advocate, for respondent No.1.

Mr. Shrawan Dogra, Senior Advocate, with Mr. Rishi Tandon, Advocate, for respondents No.10 and 11 and for the Caveator in Caveat Petition No.333 of 2025.

Reply to the petition stands filed by respondents No.4, 5, 10 and 11. Remaining respondents who have not file reply may do the needful within a period of two weeks.

List on 22.09.2025. Rejoinders to the replies be positively filed by the petitioner by the said date of hearing. In the meanwhile, order dated 21.07.2025 is modified to the extent that respondents No.10 and 11 may go ahead with the mining process but strictly in consonance with the permission that has been granted and separate account shall be maintained by the private respondents with regard to the sale proceeds of the mining activity that will be undertaken by the said respondents in the interregnum. It goes without saying that the said respondents shall not

claim any equity on the basis of this order that has been passed by the Court in case the petition is decided against them.

(Ajay Mohan Goel)
Judge

August 27, 2025
(*Vinod*)

High Court of H.P.



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 531

Date: 09/09/2025

Industry Registration ID: HP04976985

Application No : 16305642

To,

Kathla Mata Stone Crusher
Village Bag Kuljan, PO Jaisinghpur, Tehsil Jaisinghpur, Distt. Kangra, H.P. 176095
Jaisinghpur
Kangra
176095

Subject: Consent to Establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/NEW/RO/2025/16305642
Date of issue :	03/09/2025
Date of expiry :	02/09/2026
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Kathla Mata Stone Crusher, (Prop)
Address of Industrial premises	Kathla Mata Stone Crusher, Village Bag Kuljan, PO Jaisinghpur, Tehsil Jaisinghpur, Distt. Kangra, H.P. 176095, Jaisinghpur, Kangra-176095
Capital Investment of the Industry	167.0 lakhs
Category of Industry	Red
Type of Industry	Sand mining Projects of Category A and B1 under EIA notification 2006
Scale of the Industry	Small
Office District	Kangra
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Sand, Stone and Bajri	100395 MT/year (i.eAs per EC Report vide no. EC22B001HP173837, dated 17-09-2022 river bed mining 501975 MT for 05 years and provisional registration vide no. 3746, dated 28-06-2025)	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand and Bajri	M.T./Year	100390	River Bed Mining Lease	As per EC Report vide no. EC22B001HP173837, dated 17-09-2022 river bed mining 501975 MT for 05 years and provisional registration vide no. 3746, dated 28-06-2025

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	10.0	01

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.5	Soak Pit/Septic Tank	Other
Industrial Process	6.0	Other	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Chimney/hood	NA	NA	NA	NA	NA
Others	NA	NA	NA	NA	NA
Boilers	NA	NA	NA	NA	NA
Heaters/Evaporators	NA	NA	NA	NA	NA
Incinerator	NA	NA	NA	NA	NA
DG Sets	NA	NA	NA	NA	NA

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
0	Boilers	0001-01-01	0	0
0	Incinerator	0001-01-01	0	0
0	DG Sets	0001-01-01	0	0
0	Heaters/Evaporators	0001-01-01	0	0
Wind Breaking Wall, Water Sprinkler, Jaw, Roto Vector and Vibrator and fully covered machinery	Others	2026-01-01	90	SPM=25mg/m ³ and SO ₂ =50mg and SPM< 25 mg/Nm ³ , SO _x < 2.0Mg/Nm ³
Plantation and Fully Approach Road	Others	2026-01-01	90	SPM=25mg/m ³ and SO ₂ =50mg and SPM< 25 mg/Nm ³ , SO _x < 2.0Mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NO _x , H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
---	-	--	-



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Regional Officer, HPSPCB, Dharamshala for information and shall ensure to operate the unit as per consent condition

with adequate pollution control devices.



PARVEEN Digitally signed
by PARVEEN
CHANDE CHANDER
R GUPTA GUPTA
Date: 2025.09.26
17:01:19 +05'30'

Dr. Parveen Gupta
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.
or
The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
 - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
 - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

8. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

(i) Stack height for boiler plants

S.NO. Boiler with Steam Generating Stack heights Capacity

1.	<i>Less than 2 ton/hr.</i>	9 meters or 2.5 times the height of neighboring building which ever is more
2.	<i>More than 2 ton/hr. to 5 ton/hr.</i>	12 meters
3.	<i>More than 5 ton/hr. to 10 ton/hr</i>	15 meters
4.	<i>More than 10 ton/hr. to 15 ton/hr</i>	18 meters

5. More than 15 ton/hr. to 20 21 meters ton/hr
6. More than 20 ton/hr. to 25 24 meters ton/hr.
7. More than 25 ton/hr. to 30 27 meters ton/hr.
8. More than 30 ton/hr. 30 meters or using the formula
 $H = 14 Q_g^{0.3}$ or
 $H = 74 (Q_p)^{0.24}$
 Where Q_g = Quantity of SO₂ in Kg/hr.
 Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the uninterrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
13. The validity of this consent shall be coterminous with the life of the industry or the maximum period as mentioned in the certificate, whichever is earlier.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
5. Unit shall ensure compliance to the notified guidelines of DEST.
6. Unit shall ensure compliance to notified guidelines of CPCB by 30.09.2025 positively.
7. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.
8. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism immediately.
9. This consent is subject to the orders of the Hon'ble High Court of H.P. in CWP No. 11671/2025



By Order
Member Secretary
(H. P. State Pollution Control Board)

(Authoritative English text of this Department Notification No. STE-E(5)-2/2021 dated 18-08-2022 as required under clause (3) of article 348 of the Constitution of India)

**Government of Himachal Pradesh
Department of Environment, Science & Technology**

No. STE-E(5)-2/2021

Dated: Shimla-2,

18-08-2022.

NOTIFICATION

WHEREAS, under Section 5 of the Environment Protection Act, 1986(Act No. 29 of 1986), the State Government is empowered to issue direction to implement the directions passed by the Hon'ble National Green Tribunal vide order dated 23-02-2021 passed in O.A No. 360/2015-NGT titled as National Green Tribunal, Bar Association vs. Verinder Singh for recovery of compensation on account of damage caused to the environment and ecology due to illegal mining;

WHEREAS, the Hon'ble NGT in Para 25 of its above Order dated 26.02.2021 has directed Central Pollution Control Board (CPCB) that the scale of compensation calculated with reference to Approach- II mentioned in the Expert Committee Report dated 30.01.2020 be adopted by all States/UTs and that the compensation be recovered in compliance to the said order and the recovered compensation may be kept in separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of Environment Secretary with the assistance of such individual institutions as may be considered necessary. However the quantum of compensation calculated with this approach for recovery of the loss caused due to illegal mining has to be determined by the State on case to case basis and by assessing the damage done to the environment at the site;

WHEREAS, the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, Government of India vide letter No. CPCB/IPC-II/NGT-O.A (360/2015)/2021/2039, dated 11.06.2021 has directed the State Govt., in compliance of the aforesaid directions of the Hon'ble NGT and in exercise of powers conferred by section 5 of the Environment Protection Act, 1986, to evolve an appropriate mechanism for assessment and recovery of compensation in all the Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan.

AND NOW THEREFORE, in view of above observations and the directions passed in para 25 of the Hon'ble NGT Order dated 26.02.2021 and in exercise of the powers conferred under section-5 of the Environmental Protection Act, 1986, the Governor of Himachal



Pradesh is pleased to devise an appropriate mechanism for assessment and recovery of compensation in all Districts of the State as follows:-

1. The overall responsibility to check illegal mining, to punish the offenders, to draw plans for prevention of illegal mining and take any further steps in this direction shall vest with the District Administration, who shall be assisted by the Superintendent of Police, the District Mining officer(s), the Forest Department and also the Departments/institutions like JSV, HPPWD, HPSIDC, Deputy Director Industries, the Block Development Officer(s) and any other Department/ Office/Authority at the District level as deemed fit by the District Magistrate or any other officer authorized in this behalf by him.
2. In order to ascertain the amount and quantity of damage done to the environment and ecology by the illegal miners or any such offenders who are in violation of any order or legislation or rule dealing with illegal mining, a Committee under the Sub-Divisional Magistrate shall ascertain the amount of damage caused to the environment by the act of such persons and cause the same to be recovered.
3. The Sub Divisional Magistrate shall first ascertain the identity of illegal miners and then seek the assistance of Mining Officer, PWD, BDO, Forest Department and the Police to calculate the damage done to environment and ecology as per the Approach II as directed by the Hon'ble NGT vide Order dated 26-02-2021 in the above tilted case. For the sake of clarity the Approach II along with other seizures and release of vehicles is explained in ANNEXURE-I.
4. For the recovery of damage done to the ecology and environment, a notice of calling the perpetrators to deposit the environmental compensation shall be issued by the Sub-Divisional Magistrate to such persons involved in illegal mining.
5. If the perpetrators fail to deposit the said amount, the Sub-Divisional Magistrate has the power to use any means including attachment of property or declaration of such amount as arrears of land revenue.
6. A State level Nodal account shall be opened by the Director, Environment, Science & Technology Department which shall be used to deposit the amount recovered as compensation from the illegal mining activities. The Director, Environment, Science & Technology with the assistance of such Agencies as deemed fit shall utilize this amount for restoration of the damage caused to environment as a result of such illegal activities. The amount recovered from a particular area/site shall be used for restoration activities in that area only or in its immediate vicinity having direct environmental effect. For this



purpose, the plan for restoration shall be got made by the Sub-Divisional Magistrate with the assistance of BDO, PWD, JSV, HPSIDC, Forest or any other Agency deemed fit. The same shall be submitted along with amount needed to the Director, Environment, Science & Technology for approval. The amount shall not exceed the compensation so collected. Whatever amount is left at the disposal of the Director, Environment S&T after spending on these plans shall be used for other ecological or conservation activities within the State in consultation with the State Government.

In the event of failure to comply with the directions passed by the Hon'ble NGT the concerned individual(s)/institution(s) shall be liable for non-compliance.

By Order

Prabodh Saxena

Addl. Chief Secretary (Env.,S&T) to the
Government of Himachal Pradesh

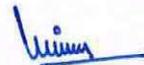
Endsts. No. STE-E(3)-2/2021

Dated:Shimla-2

18-08-2022.

Copy forwarded to the following for information & necessary action:-

1. All the Administrative Secretaries to the Government of Himachal Pradesh, Shimla-171002.
2. The Pr. Chief Conservator of Forest, H.P Shimla-171001.
3. All the Heads of Departments, Himachal Pradesh.
4. The Engineer-in-Chief, PWD, Shimla -171002.
5. The Engineer-in-Chief, Jal Shakti Vibhag, Shimla -171005.
6. The Member Secretary, HP State Pollution Control Board, Shimla-171009.
7. All the Deputy Commissioners, Himachal Pradesh.
8. All the Superintendents of Police, Himachal Pradesh.
9. The Director, Department of Industries, Himachal Pradesh, Shimla-171001.
10. The Director, Environment, Science & Technology Deptt., Himachal Pradesh, Shimla-171001
11. Guard file.



(Satpal Dhiman)

18-8-2022

Additional Secretary (Env., Sci., & Tech.) to the
Government of Himachal Pradesh

ANNEXURE-I

Recovery of compensation and other penalties for release of vehicles/equipment as per Order passed by the Hon'ble National Green Tribunal in O.A No. 360/2015-NGT Bar Association vs. Verinder Singh dated 19.02.2020.

The Hon'ble NGT considering the practical difficulty has modified its orders vide Order dated 19.02.2020 and has directed that the amount of compensation for the damage to the environment shall be charged as under:-

Sr.No.	Category of vehicle	Penalty amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	3 lacs
3.	For the remaining Vehicles older than 10 years/equipments/excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	2 lacs
Note-I: On repetition of the offence by the same vehicle/equipment, Order dated 05.04.2019 will be applicable		
Note-II- The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

APPROACH - II is demonstrated by following formula as under:-

Till such time as data and information for a comprehensive NPV is worked out in a site specific manner to account for all (or at least the major) ecological damages, a simplified NPV, proxied on the market value of the illegally extracted amount may be computed. In this case the NPV approach would imply that the total benefits from the activity of sand mining (as represented by the market value of the extracted amount) be deducted from the total ecological costs imposed by the activity. In the absence of data on benefits and costs separately, we recommend a modification of the formula as shown below:

Total Benefits (B) = Market Value of illegal extraction: D
Total Ecological Costs = Market Value Adjusted for risk factor: D * RF



For present purposes, it is assumed that the Benefits would accrue only in the first year (in which the extraction of the illegally mined material takes place), while the ecological Costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years on the net value, $\Sigma (C-B)$, at a discount rate ranging from 8%-5%, varying in inverse with the risk factor. Thus, where the highest risk factor (say 1) is applicable, the discount rate applicable would be the lowest (say 5% in this case)."

Table				
Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount	8%	7%	6%	5%

Compensation Charge - explicit accounting of NPV

Market Value of Illegally Mined Material (D) 5000*400 = 2000000/-
 Annual Value of Foregone Ecological Values D*RF = 2000000/-

- Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$= \frac{2000000}{(1+0.05)^1} + \frac{2000000}{(1+0.05)^2} + \frac{2000000}{(1+0.05)^3} + \frac{2000000}{(1+0.05)^4} + \frac{2000000}{(1+0.05)^5}$$

$$= \text{Rs. } 86,58,953/-$$

- Net Present Value (after netting out market value of illegally mined material) - i.e., Total Compensation to be levied

$$= NPV = PV - D$$

$$= \text{Rs. } 66,58,953/-$$

Compensation Charge in above case:

Approach 2
 (explicit accounting of NPV) @ 5% discount rate and over 5 years
Rs. 66,58,953/-



ILLUSTRATION NO.1

Let us say that in Shimla district 50 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs.300. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer(s). The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r =discount.

t = time (i.e 5 years)

RF = risk factor determined by the table as Moderate i.e .50

Therefore, the r (discount) is 7% .i.e .07.

Illegal mined material =50 tons.

Market value of illegal mined material = 300 per ton (pith mouth value which is to be determined by the mining wing)

$(D+RT) = D \times RF$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$(D+RT) = D \times RF$

D= market value of illegal mined mineral x illegal mined material .

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$

Illegally mined material = 50 tons

Market value = Rs.300 per ton (pit mouth value)

i.e D = **market value of illegal mined mineral x illegal mined material**

= 300 x 50 = Rs.15000

RF= risk factor adopted is Moderate.

Annual value of forgone ecological values = D x RF (risk factor)

= 15000 x .50(moderate)

=Rs.7, 500.

Present value of forgone ecological value (PV) = 7% discount for moderate (r)

$$\begin{aligned}
 PV &= \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t} \\
 \text{i.e.} & \frac{(7500)}{(1+0.07)^1} = 7,009.34 \text{ (first year)} \\
 & \frac{(7500)}{(1.07)^2} = \frac{7500}{1.15} = 6,521.73 \text{ (second year)} \\
 & \frac{(7500)}{(1.07)^3} = \frac{7500}{1.22} = 6,147.54 \text{ (third year)} \\
 & \frac{(7500)}{(1.07)^4} = \frac{7500}{1.31} = 5,725.19 \text{ (fourth year)} \\
 & \frac{(7500)}{(1.07)^5} = \frac{7500}{1.40} = 5,357.14 \text{ (fifth year)}
 \end{aligned}$$

$$7,009.34 + 6,521.73 + 6,147.54 + 5,725.19 + 5,357.14 = 30,760.94.$$

Rs. 30,760.94. to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-1 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO. 2

Let us say that in Una district 70 tons of illegally mined material has been recovered by the concerned authority. The market value of the illegal mined material is determined by the Mining Wing, who shall ascertain the pith mouth value of the illegal mined material which is presumed to be Rs 400. The market value of the illegal mined material for various categories shall also be determined by the Mining Officer. The variables in the illustration are assumed as per the inputs from the Mining Wing for enabling the application of the Approach II. In this case the D (market value of illegal extraction) and the RF (risk factor) shall be determined by the Mining Officer who shall calculate the amount of compensation to be levied as follows:

D= market value of illegal mined mineral x illegal mined material

RT= D x Risk factor.

r =discount

t = time (i.e 5 years)

RF = risk factor determined by the table as Severe i.e .1

Min

Therefore, the r (discount) is 5% .i.e .05.

Illegal mined material =70 tons.

Market value of illegal mined material = 400 per ton (pith mouth value which is to be determined by the mining wing)

$$(D+RT) = D \times RF$$

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$(D+RT) = D \times RF$$

D= market value of illegal mined mineral x illegal mined material .

RF= Mild	Moderate	Significant	Severe
.25	.50	.75	1

$$(1+r) = 8\% \quad 7\% \quad 6\% \quad 5\% \quad (\text{as per Table-2})$$

Illegally mined material = 70 tons

Market value = Rs.400 per ton (pit mouth value)

i.e D = market value of illegal mined mineral x illegal mined material

$$= 400 \times 70 = \text{Rs.}28,000$$

RF= risk factor adopted is Severe.

$$\begin{aligned} \text{Annual value of forgone ecological values} &= D \times RF \text{ (risk factor)} \\ &= 28,000 \times 1 \text{ (moderate)} \\ &= \text{Rs } 28,000. \end{aligned}$$

Present value of forgone ecological value (PV) = 5% discount for severe (r)

$$PV = \sum_{t=1}^5 \frac{(D+RT)}{(1+r)^t}$$

$$\text{i.e } \frac{(28,000)}{(1+.05)^1} = 26666.66 \text{ (first year)}$$

$$\frac{(28,000)}{(1+.05)^2} = \frac{28000}{(1.10)} = 25454.54 \text{ (second year)}$$

$$\frac{(28000)}{(1.05)^3} = \frac{28000}{(1.16)} = 24,137.93 \text{ (third year)}$$

$$\frac{(28000)}{(1.05)^4} = \frac{28000}{(1.22)} = 22,950.81 \text{ (fourth year)}$$

$$\frac{(28000)}{(1.05)^5} = \frac{28000}{1.28} = 21,875.00 \text{ (fifth year)}$$

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$$26666.66^1 + 25454.54^2 + 24,137.93^3 + 22,950.81^4 + 21,875.00^5 = \text{Rs. } 1, 21,084.94.$$

Rs. 1, 21,084.94 to be recovered as compensation against illegal mining.

Note: The quantity and value of illegally mined material used for illustration-2 as above are hypothetical and are only used to bring clarity.

ILLUSTRATION NO 3

The SDM of the let's say XYZ, Sub-Division area received information that about six persons with their equipment and vehicles are digging at point A, situated near river B. The SDM shall seek the assistance of the Police immediately and reach the site along with officer(s) of the Mining Department. He shall immediately identify the illegal miners with the help of the Police and confiscate their machinery. The machinery shall be kept in the custody of the local Thana. The videography of the spot be done alongwith the statements of village Revenue Officer and responsible persons from the Panchayat or the *Lumberdar* be recorded.

The SDM shall get the damage caused to the ecology and environment assessed by the officers of the Mining Department who, if need be, shall be given assistance by the PWD, Forest Department, Block Development Officer (BDO), or the Revenue Officials. For the purpose of the calculations of damage caused to the ecology and environment Approach-II shall be applied for which the Mining Officer or his representative shall be competent. Once calculations are done by the Mining Officer the same shall be conveyed to the offenders by way of notice, delivered as per routine practices of delivery of notices. A time period of 15 days shall be given to the offenders to deposit the Environment Compensation failing which the same shall be recovered by way of arrears of land revenue.

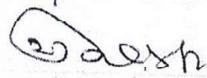
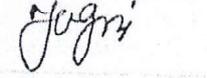
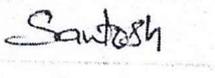
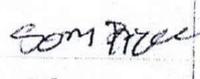
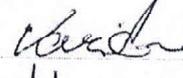
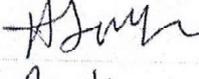
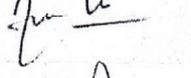
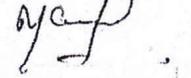
For the recovery of Environment Compensation the SDM may use other practices like cancellation of the Government contracts, blacklisting for future participation in tenders, etc. as per the content and situations. Only after the said Environment Compensation has been deposited, the vehicles and the machinery used in illegal mining shall be released.



ATTENDANCE SHEET FOR ENVIRONMENTAL PUBLIC HEARING ON THE PROPOSAL SUBMITTED BY M/S KATHLA MATA STONE CRUSHER (PROPRIETOR SMT. KALPANA DEVI), R/O VPO TIARA, TEHSIL & DISTRICT KANGRA, HP FOR EXTRACTION OF SAND, STONE & BAJRI FROM KHASRA NO. 431/2 (New No. 476/431) AND 432/7 (New No. 484/432) OVER AN AREA OF 08-73-22 HECTARES AT MAUZA JAISINGHPUR, MOHAL BAG KULJA, TEHSIL JAISINGHPUR, DISTRICT KANGRA H.P.

Sr. No.	Name & Designation	Address	Signature
1.	Master Ram Bhandwaj A. D. 2011	0% Dy. Commr. Kangra	
2.	Ashwani Sood SDM	SDM Jaisingpur	
3.	Dr. Sripal BMO Thural	Ch Thural Kangra	
4.	Pranav Kumar Mandgit.	Manager Dist. Industries Centre Kangra (Dharamshala)	
3	Dr. Lovell Kumar Asst. Director Forest	henis Palempur, Kangra	
4	Rajeev Kalia Mining Officer	Ministry Mining office, D/S of	
5	HITIN KUMAR SHARMA	SMS (Agriculture) Dev. Block Lambagaan	
6	Dakhe Gargala	S & W ML. Lamakpur Census block	
7.	Adil Vahora	SSWML, Eisakpur (consultant)	
8.	Vijay Kumar S/o S.P. S/o S.P. V.P. TIRAP	do.	
9.	Kalpna S/o Kathla Mata Stone Crusher	w/o st. Vijay Kumar Traci H.P.	
10.	Prof. Ramesh EE, HPSPCB, Dharamshala	HPSPCB, Dharamshala	
11.	Varun Gupta, AEE	HPSPCB, Dharamshala	
12	Atay Kumar DEO	HPSPCB D/rel.	
13	Sojan In Chic	HPSPCB D/SH.	

ATTENDANCE SHEET FOR ENVIRONMENTAL PUBLIC HEARING ON THE PROPOSAL SUBMITTED BY M/S KATHLA MATA STONE CRUSHER (PROPRIETOR SMT. KALPANA DEVI), R/O VPO TIARA, TEHSIL & DISTRICT KANGRA, HP FOR EXTRACTION OF SAND, STONE & BAJRI FROM KHASRA NO. 431/2 (New No. 476/431) AND 432/7 (New No. 484/432) OVER AN AREA OF 08-73-22 HECTARES AT MAUZA JAISINGHPUR, MOHAL BAG KULJA, TEHSIL JAISINGHPUR, DISTRICT KANGRA H.P.

Sr. No.	Name & Designation	Address	Signature
14	Bejant Singh	V.P.O Lower Lambagan tebjant Singh pur.	
15	Suresh chad	V.P.O Lambagan	
16	Joginder Singh Mehta	V.P.O Lambagan	
17	Sayeed Kumar	- Do -	
18	Santosh Kumar	- Do -	
19	Jamun Raj Sadgul	V.P.O. Bagh Kulja	
20	Sukhdev	V.P.O. Khuesra	
21	Muf	V.P.O. Kuria	
22	Vinod Mehta	V.P.O Lambagan	
23	Sood Bahadur	- Do -	
24	DEEPAK	V.P.O Lambagan	
25	Kaerind Singh	V.P.O Alamban	
26	Harj K	V.P.O Sandhar	
27	Arun Kumar	V.P.O Lambagan	
28	Dinesh Kumar	V.P.O Lambagan	
29	Mukesh Kumar	vill - Enyreda P.O. 276 Jaisinghpur	

ATTENDANCE SHEET FOR ENVIRONMENTAL PUBLIC HEARING ON THE PROPOSAL SUBMITTED BY M/S KATHLA MATA STONE CRUSHER (PROPRIETOR SMT. KALPANA DEVI), R/O VPO TIARA, TEHSIL & DISTRICT KANGRA, HP FOR EXTRACTION OF SAND, STONE & BAJRI FROM KHASRA NO. 431/2 (New No. 476/431) AND 432/7 (New No. 484/432) OVER AN AREA OF 08-73-22 HECTARES AT MAUZA JAISINGHPUR, MOHAL BAG KULJA, TEHSIL JAISINGHPUR, DISTRICT KANGRA H.P.

Sr. No.	Name & Designation	Address	Signature
46	राश्री देवी	Gujjara	raashri
47	निशा कुमारी	Gujjara	Nishak
48	सुभाषा देवी	Gujjara	Subhadra
49	मनवी देवी	Gujjara	Kantadevi
50	Subhasha	Baghkulja	Subhasha
51	Ahmer Chudhy	Baghkulja	Ahmer
52	Aman Choudhary	Baghkulja	Aman
53	Amal	Baghkulja	Amal
54	Manohar	Dabkda	Manohar
55	Inti Raj	Dhabri	Inti Raj
56	Vikash	Dampur	Vikash
57	Sonal Kum	GURUDA	Sonal Kum
58	Vijay Kum	Kantak	Vijay Kum
59	Jyoti Singh	Kantak	Jyoti
60	Mardan Lal	Baghkulja	Mardan Lal
61	मनवी देवी	मनवी देवी	मनवी देवी

ATTENDANCE SHEET FOR ENVIRONMENTAL PUBLIC HEARING ON THE PROPOSAL SUBMITTED BY M/S KATHLA MATA STONE CRUSHER (PROPRIETOR SMT. KALPANA DEVI), R/O VPO TIARA, TEHSIL & DISTRICT KANGRA, HP FOR EXTRACTION OF SAND, STONE & BAJRI FROM KHASRA NO. 431/2 (New No. 476/431) AND 432/7 (New No. 484/432) OVER AN AREA OF 08-73-22 HECTARES AT MAUZA JAISINGHPUR, MOHAL BAG KULJA, TEHSIL JAISINGHPUR, DISTRICT KANGRA H.P.

Sr. No.	Name & Designation	Address	Signature
62	Jagjit Singh	Jal Singh	
63	Mohinder Singh	Baghyan	
64	Sanjiv Kumar	Tikher	
65	Ankur	Lahogran	
66		Chandi	
67	Parveen Kumar	v. P. Jaramia	
68	Miller Kadi	G.P.O. Jaru	
69	Manoj Kumar	v. Bagkulja	
70	Chanchel Singh	V. Kuthan	
71	JOHNNY SH	v. Kuthan	
72	Dr. Parveen.	Kathhan	
73		Kathhan	
74		Baghyan	
75	अमिता देवी	दावी	
76	वर्षिता देवी	दावी	
77	प्रेम लाल	दावी	
78	जीनल डी. क. शर्मा आशापुरी एन. डी. डी.	कृ. 21. 84 ज. प. डी. डी.	

ATTENDANCE SHEET FOR ENVIRONMENTAL PUBLIC HEARING ON THE PROPOSAL SUBMITTED BY M/S KATHLA MATA STONE CRUSHER (PROPRIETOR SMT. KALPANA DEVI), R/O VPO TIARA, TEHSIL & DISTRICT KANGRA, HP FOR EXTRACTION OF SAND, STONE & BAJRI FROM KHASRA NO. 431/2 (New No. 476/431) AND 432/7 (New No. 484/432) OVER AN AREA OF 08-73-22 HECTARES AT MAUZA JAISINGHPUR, MOHAL BAG KULJA, TEHSIL JAISINGHPUR, DISTRICT KANGRA H.P.

Sr. No.	Name & Designation	Address	Signature
79	श्रीमती अशोक देवी शरणादायिका	अनीता चौक कानपुर (जमशेदपुर)	
80	Surender Kumar	v.p.o. - Tol Jai Singhpur	
81	Surender Kumar	v.p.o. Haler	
82	Kulwant Rama	v & Po kosbari	
83	Sury Devi	vpo Dabafa.	शरीत देवी पानो देवी
84	Ram Devi		सरिता देवी
85	Sarla Devi	vpo Badhla.	शरिता देवी
86	Rashmi Devi		Shanti Devi
87	Shampika Devi	Dharka	शमिता देवी
88	शमिता देवी		शमिता देवी
89			शमिता देवी
90			शमिता देवी
91			शमिता देवी
92			शमिता देवी
93	अनीता देवी		अनीता देवी
94	अनीता देवी		अनीता देवी

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Sr. No.	Name & Designation	Address	Signature
95	Rajinder Kumar	vill. TIKKRI	Rajinder Kumar
96	Ajyran	v.p. Jaisinghpur	Ajyran
97	Lakhwinder Singh	vill. TIKKRI	Lakhwinder Singh
98	Illamudin	vill. Gupkeza Basti G.P. JAISINGHPUR	Illamudin 22-9-19
99	Hari Dass	vill Lambagan.	Hari Dass
100	Mohinder Kumar	Panchayat Samiti Mob. Jaisinghpur	Mohinder Kumar
101	VIPAN KUMAR	SHO P.S. Lambagan	VIPAN KUMAR
102	Balbir Singh	vill. B. kuljan Tou Singh Pur	Balbir Singh
103	Manohar Lal	- do -	Manohar Lal
104	Ram Singh	do	Ram Singh
105	Jayram Singh	- do -	Jayram Singh
106	Deepur Kumar	Lambagan	Deepur Kumar
107	Rajit Singh	Bogwalgur	Rajit Singh
108	M. Har Singh	Bogwalgur	M. Har Singh
109	Harjeet Kumar Bogwalgur.	Bogwalgur.	Harjeet Kumar
110	Deepu Lal D/Raja	D/Raja Baska	Deepu Lal

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Sr. No.	Name & Designation	Address	Signature
111	Rajan Bhatt	Jaishinghpur	[Signature]
112	Mohan Lal	Bagleyra	[Signature]
113	Shri. M. S. Dora	Kuljan	[Signature]
114	Yashwanth Deka	Kuljan & Kuljan	[Signature]
115	Hem Raj Sharma	Kuljan	[Signature]
116	Ravi Bhushan Sharma	Kuljan	[Signature]
117	Chand Lal Sharma	Kuljan	[Signature]
118	Kuldeep Chahal	— u —	[Signature]
119	M. R. Sharma	Kuljan	[Signature]
120	J. S. DHIMAN	— b —	[Signature]
121	Narvesh Bhatia	— u —	[Signature]
122	विनीता देवी	वाता कुम्हाटा	[Signature]
123	शुभा देवी	वाता कुम्हाटा	[Signature]
124	रश्मि देवी	वाता कुम्हाटा	[Signature]
125	वीना देवी	गुर्जा	[Signature]
126	आशा देवी	वाता कुम्हाटा गुर्जा	[Signature]

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Sr. No.	Name & Designation	Address	Signature
127	रवि देवी	कुटाहरा	Veena Devi
128	सपना देवी	वागकुलजा	Sapna Devi
129	मधु देवी	वागकुलजा	Madhu Devi
130	RAJINDER KUMAR	KUTAHARA	Madhu Devi
131	Gurudhara Lal	Kutahara	Gurudhara
132	Suresh K.S. Sharma	Kutahara	Suresh
133	Salish Sharma	Kutahara	Leena
134	Ashok Sharma	KUTAHARA	Ashok
135	Kishori Lal	Jaisinghpur	Kishori
136	Suresh Kumar	Kutahara	Suresh
137	शरमा देवी	वागकुलजा	शरमा देवी
138	उमला देवी	टिकरी	उमला देवी
139	मीरा देवी	को मंड	मीरा देवी
140	बनीता	दावला	Banita
141	बया देवी	वागकुलजा	Bayadevi
142	रंजु देवी	गजुरस	रंजु देवी

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Sr. No.	Name & Designation	Address	Signature
143	शक्ति देवी	वाडा कुलजा	शक्ति देवी
144	नीतु देवी	वाडा कुलजा	नीतु देवी
145	समरा देवी	गमवाग कुलजा	समरा देवी
146	Ramesh Arat	एडीएडी	Ramesh
147	Rupchand	वाडी कुलजा	Rupchand
148	मीरा देवी	गुलजा	मीरा देवी
149	Poonam	Tikkri	Poonam
150	Sangeeta	Tikkri	Sangeeta
151	Anita	Tikkri	Anita Devi
152	Alpna	Tikkri	Alpna
153	Sudeshma	Tikkri	Sudeshma
154	Lata Kumari	Tikkri	Lata Kumari
155	Mumtaj Begum	Tikkri	Mumtaj Begum
156	Monika Rani	Tikkri	Monika Rani
157	Bhupendra	//	Bhupendra
158	प्रदीप	KOTAHAN	प्रदीप

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Sr. No.	Name & Designation	Address	Signature
159	NAVRATTAM BHARDWAJ	VILL - KUTOHAM	Navrattam Bhardwaj
160	Ravikumar	u	Ravi Kumar
161	Onkar Chahal	Vill - Dhabela	Onkar Chahal
162	शैलजा देवी	मठवा गाँव	शैलजा देवी
163	अंजलि देवी	टिकरी	अंजलि देवी
164	विद्या देवी	टिकरी	विद्या देवी
165	मीरा देवी	टिकरी	मीरा देवी
166	मीरा राव	टिकरी	मीरा राव
167	कमला देवी	टिकरी	कमला देवी
168	V. Prasad	दावी	V. Prasad
169	NITIN KUMAR SHARMA	SMS (Agriculture) Dev. Block Lambagaan	Nitin
170	Devinder Sharma	P.S. Lambagaan	Devinder
171	ANINASH Ramesh	P.S. Lambagaan	Aninash
172	Sandeep Thapar	P.S. Lambagaan	Sandeep
173	Seema Devi	P.S. "	Seema
174	Priyanshu Singh	Amravajela Jaisinghpur	Priyanshu

